

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Miscellaneous Application No.76981 of 2019
and
Service Tax Appeal No.79453 of 2018**

(Arising out of Order-in-Appeal No.122-123/HAL/ST/2018-19 dated 21.08.2018
passed by Commr. of CGST & Excise (Appeals), Kolkata II)

CGST & Excise, Haldia

15/1, Strand Road, Kolkata-700001

Applicant

VERSUS

M/s UAL Bengal (UAL Bengal Industries Ltd.)

Guptamani, Kultikri Road, Konark Nagar, Tungadhowa,
P.O.-Mahimnischinta, Via- Kharagpur, Jhargram-721513

Respondent

APPEARANCE :

Shri A. K. Biswas , Authorized Representative for the Appellant
Shri S.P.Majumder, Advocate for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

MISC.ORDER NO.77445 / 2019

FINAL ORDER NO.76476 / 2019

DATE OF HEARING : 31.10.2019

DATE OF DECISION : 31.10.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off.

(Dictated and pronounced in the open court.)

Sd/

**(P. K. Choudhary)
Member (Judicial)**

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